

[Mr. Speaker]

used. I thought let him wait till now. Meanwhile, I also thought myself about it. It is not unparliamentary. It may be not very dignified from Mr. Bhandare's point of view. But still, because they are not very dignified I cannot expunge them unless they are unparliamentary and derogatory, something like that. We shall discuss to what extent it can be done. But this ruling is there. There is nothing unparliamentary.

SHRI P. VENKATASUBBAIAH (Nandyal) : I would like to make only one submission. It has been clearly laid down in the Rules of Procedure that during the Question Hour, when the supplementaries are put, no insinuations or any wrong inferences are to be drawn. During the Question Hour, the Members are to elicit information by way of putting questions. But all sorts of insinuations are being made. I am not going into the parliamentary or unparliamentary nature of it. But insinuations, by way of eliciting information, are contrary to the Rules of Procedure laid down here. I would like to bring that to your notice.

MR. SPEAKER : Thank you. Shri Nath Pai. (*Interruptions*)

श्री रणधीर सिंह (रोहतक) : इन्होंने कहा था कि मिनिस्टर साहब की गर्दन पकड़ो। मैं उनको बतलाना चाहता हूँ कि मिनिस्टर साहब को गर्दन पकड़ने से पहले तीन सौ गर्दँ हाजिर हैं। इस बारे में उनका दिमाग साफ हो जाना चाहिये।

MR. SPEAKER : Please sit down. Shri Nath Pai.

SHRI NATH PAI : Before I come to Call Attention Notice, I would like to say, hitting below the belt is bad but hitting on the stomach is very bad. I am a lover of fish and, therefore, I am saying he should not object to that. I have a weakness for fish and the learned Professor should not hit at my stomach.

12.25 hrs.

CALLING ATTENTION TO MATTER OF URGENT PUBLIC IMPORTANCE

Constitutional Crisis and Resultant Denial of a Popular Government in U.P.

SHRI NATH PAI (Rajapur) : I call the attention of the Minister of Home Affairs to the following matter of urgent public importance and I request that he may make a statement thereon :—

“Continued constitutional crisis and the resultant denial of a popular Government to the people of Uttar Pradesh because of the failure of the Government to invite the leader of the S.V.D. to form the Government”.

THE MINISTER OF HOME AFFAIRS (**SHRI Y. B. CHAVAN**) : Mr. Speaker, Sir, the Governor of Uttar Pradesh has already met the leaders of political parties in the State Legislature whose powers have only been suspended by the President's Proclamation under article 356 made on February 25, 1968. The Governor is actively applying his mind to the question of formation of a stable Ministry in Uttar Pradesh and a report from him on the situation is awaited.

SOME HON. MEMBERS *rose*—

MR. SPEAKER : Shri Nath Pai.

श्री मधु लियये (मुंगेर) : यह देखिये इनकी चतुराई और चालाकी।

SHRI S. M. BANERJEE (Kanpur) : Everything has come in the newspapers.

SHRI HEM BARUA (Mangaldai) : If this is described as '*chalaki*', would you object to that ?

MR. SPEAKER : Shri Nath Pai is standing ; his name is there. I think, Shri Nath Pai is capable of asking a question. Why don't you allow him ? So many of you are getting up. Shri Nath Pai.

SHRI NATH PAI : Sir, I would make a plea for a little leniency from you today because it was at your behest that I agreed

to convert my adjournment motion into Call Attention notice.

I hope Mr. Chavan will not take me amiss if I say that the reply which I had the privilege of reading, which was supplied to me, will go down—this is one more laurel in his cap—as a classical masterpiece of evasion. In the first place, I would like to point out basic issues before I frame my question.

When Mr. Charan Singh tendered his resignation to the Governor in the letter of his resignation, he requested the Governor that the new leader of the S.V.D. should be called upon to form the Government. The new leader was elected on the 29th March, 1968. Now, the Governor of Uttar Pradesh himself in his letter—I read it from his letter—said :

“He was criticised by certain leaders. The Governor, therefore, said that he had not called Mr. Vikal for the simple reason that the B.K.D. and the Independent Group had given in writing to him about their decision to dissociate themselves from the election of Mr. Vikal as leader. The Governor said that but for these objections, I would have invited Mr. Vikal to form the Government as I had no other evidence that the U.L.P. has no majority.”

It is these crucial points on which I want your guidance, Sir. The Governor had earlier claimed that he could not call Mr. Vikal because the S.V.D. was divided. Had it been unanimous, he would not have any hesitation in calling him.

I want to read the letter of the new leader of the S.V.D., Mr. Harish Chandra Singh, M.L.A. which was written to the Governor on the 6th of this month. This leader was unanimously elected. This information was conveyed jointly and individually by the leaders of parties which composed S.V.D. in U.P. and in that letter, a copy of which I have already supplied you, the leader of the S.V.D. begs of the Governor to take into consideration the basic issue involved. I want Mr. Chavan to give reply to this.

Sir, when Mr. Anthony Eden, because of division in his party, was compelled to resign, the British Crown would not have been justified to look to the British Labour Party to provide the next Prime Minister.

There were divisions and dissensions in the ranks of the Conservative Party. None-the-less, the Crown was obliged to invite Sir Douglas Hume to form a new Government as advised by Mr. Anthony Eden. *Mutatis mutandis*, on this, Mr. Harold Macmillan advised the Crown. Here, it is a parallel case ; it is exactly on a par.

I may give another example. Further, it is very conceivable that in his party there is dissention today and Mr. Chavan is elected the leader. But, Sir, certainly, whatever your own predilections, you will not be calling upon Mr. Ranga to form the Government so long as Mr. Chavan's party continues. It is the same case here.

Now, I want to draw your attention to those far reaching decisions for which we had been pleading on the 16th and 17th November and which now have received the highest approval, being the resolutions passed by the Conference at which you presided. This House, and perhaps the posterity, will be deeply grateful to you for the guidance that you have given in their matter. I will have another occasion to convey my feelings about it. Now I will read about what the Governor should do.....(Interruption) May I ask Mr. Chavan as the would-be Chief Minister there, if Mr. Chavan is allowed to be the Chief Minister there, if during the period the House is not in session the Governor receives some documentary evidence showing that the party in power has lost its majority, should he ignore it and continue to act on the presumption that the party in power continues to have a majority behind it? My respectful answer is a categorical 'Yes'. The point to be remembered is that the S. V. D. Government was never defeated on the floor of the House. They had resigned and they produced another leader unanimously. It is widely known that the Congress friends have been openly saying that installation of the Congress Ministry alone would safeguard against mid-term polls. I will read only one thing from the Leader of the Congress Party in Uttar Pradesh and let him answer to that. What is happening is this. There is enough ground to arouse the suspicion that the Governor has once again, as we were afraid, done this, as often the Governors tend to do when they are the nominees and members of the

[Shri Nath Pai]

ruling party ; they forget that their first and foremost duty is not to the ruling party or to the Home Minister, but to the Constitution of India. Now, Mr. Speaker, I am very reluctant to say, I am constrained to say, this ; with all humility, I must submit that one gets the impression, and the impression becomes irresistible..... (Interruptions).

MR. SPEAKER : Order, Order.

SHRI NATH PAI : May I point out to you, Sir, that the impression becomes irresistible that the Governor is engaged not in actively applying his mind, as Mr. Chavan claims, to provide a popular Government. U. P. has 8 crores of Indians, it is the biggest State, and there was a great leader who once said, "U.P., that is Bharat, that is India". That means that India is without a popular Government when U. P. is. May I ask... (Interruptions) whether we will continue..... (Interruptions) This is what Mr. Banarsi Das, has said : the U.P. Congress shall honour its commitments to the defectors. May I therefore, ask the question whether the point whether the Chief Minister has lost the confidence of the Assembly shall at all times be decided in the Assembly ? This is your Resolution, Sir. May I know if the Governor of Uttar Pradesh, acting in accordance with the requirements of the Constitution and respecting the unanimous Resolution passed by the Presiding Officers, is trying to see that he will make up his mind only when enough defectors have been produced by the Congress Party by holding the future of office to the defectors ?

SHRI Y. B. CHAVAN : I must say that the hon. Member, instead of asking me a question, has expressed debatable views on many matters which are not pertinent to the calling-attention notice. But, even then, I would certainly like to make a request to this hon. House that it is not right to cast reflections on the Governor without knowing the facts about the matter. Only because hon. Member or his party-men or the other people may have certain political assessment of what is happening in U. P.—of course, they are entitled to have their own assessment—

they should not expect that the Governor should do automatically what they want to be done... (Interruption). What happened on the 25th February ? He quoted some part of the report of the Governor. There, he agrees that whatever decision he took at that time was right, and after that, he made a recommendation for suspension of the Legislature. This House accepted this report. Now after the suspension of the Legislature, a completely new political situation has arisen ; it is not the continuation of the 25th February but a new situation has arisen. Naturally, he has to apply his mind afresh to the political situation and find out whether he can have a stable Government. It is his Constitutional responsibility to see that whosoever he calls to form the Government is likely to command a stable majority in the House... (Interruptions).

श्री मधु लिपये : श्री मंडल के प्रश्न पर गवर्नर की जजमेंट का, निर्णय शक्ति का, पता चल गया है ! स्टैबिलिटी ! स्टैबिलिटी, स्थिरता की बात इरलिवेंट है ।

MR. SPEAKER : Order, Order. He can answer Mr. Nath Pai's Question.

SHRI Y. B. CHAVAN : The hon. Member quoted England and he cited certain hypothetical cases. I do not think that it ever happened in England or in any other party that one party goes on electing two leaders simultaneously... (Interruptions).

SHRI NATH PAI : Simultaneously : ऐसा कब हुआ है ?

श्री मधु लिपये : यह कभी नहीं हुआ है ।

SHRI Y. B. CHAVAN : Unfortunately he has brought in You, Sir, Mr. Speaker, in this whole debate unnecessarily. You have, in a different forum, expressed certain views in a general way, which are very valuable views and which have to be very carefully considered, but it is very wrong to apply those views to a particular situation at the moment.

डा० सुब्रह्म प्रकाश शुक्ल (नवादा) : मान-

नीय सदस्य, श्री नाथ पाई, ने उत्तर प्रदेश की परिस्थिति का चित्रण किया है और गृह मन्त्री ने उस का उत्तर दिया है। मन्त्री महोदय ने बताया है कि राज्यपाल महोदय की रिपोर्ट उनके पास नहीं पहुँची है। राज्यपाल की राय में अभी तक न तो कांग्रेस और न ही संयुक्त विधायक दल इस स्थिति में है कि वे सरकार बना सकें। मैं गृह मन्त्री का ध्यान संयुक्त विधायक दल की समन्वय समिति के कल के वक्तव्य की और आकर्षित करना चाहता हूँ जिसमें उसने निश्चित रूप से यह कहा है कि संयुक्त विधायक दल सरकार बनाने के लिए तैयार है और उसने अपने समर्थकों की लिस्ट भी राज्यपाल को दे दी है। मैं यह जानना चाहता हूँ कि ऐसी स्थिति में राज्यपाल महोदय क्यों अपने को संकुचित पा रहे हैं और क्यों वह कोई निर्णय नहीं कर पा रहे हैं।

SHRI Y. B. CHAVAN : I have no information about it. I am awaiting the report of the Governor.

श्री यशवन्त सिंह कुशावाह (भिड) : यदि संयुक्त विधायक दल के नेता और कांग्रेस दल के नेता द्वारा राज्यपाल को दी गई अपने समर्थकों की सूचियों में कुछ विधायकों के नाम उन दोनों सूचियों में शामिल हैं, तो ऐसी स्थिति में क्या राज्यपाल महोदय संयुक्त विधायक दल और कांग्रेस दल के नेताओं की मौजूदगी में उन विधायकों की राय जानने के लिए कोई कदम उठायेंगे, ताकि सही स्थिति का पता चल सके कि बहुमत किस दल के साथ है और उत्तर प्रदेश में बहुमत वाले दल का मन्त्रिमंडल बन सके ?

SHRI Y. B. CHAVAN : These are their views and I am not in a position to advise the Governor in this matter.

SHRI S. M. BANERJEE : I rise on a point of order.

श्री शिव नारायण (बस्ती) : अध्यक्ष महोदय, अगर आप माननीय सदस्य का पायंट

आफ़ आर्डर सुनें, तो आप बेस भी पायंट आफ़ आर्डर सुनिये।

SHRI S. M. BANERJEE : On a point of order.

MR. SPEAKER : There is no point of order here.

SHRI HEM BARUA : On a point of order.

SHRI S. M. BANERJEE : I am on my legs, Sir.

माननीय सदस्य, श्री नाथ पाई, ने जो सबाल पूछा है, अब्बल तो श्री चव्हाण ने उस का जवाब नहीं दिया है और साथ ही ध्यान करते हुए कहा है कि जहाँ पर दो लीडर एक-साथ इलैक्ट हुए हैं,...

MR. SPEAKER : What is the point of order ?

SHRI S. M. BANERJEE : My point of order is this. He has misled the House.....

MR. SPEAKER : If he has said something which is not a fact, then there is some other method to raise it.

SHRI S. M. BANERJEE : This is a pertinent question as far as U. P. is concerned.

MR. SPEAKER : Nothing further, please.....(Interruptions) No ruling. There is absolutely no point of order.

SHRI S. M. BANERJEE : He has misled the House. He has said that they elected two leaders simultaneously.....(Interruptions).

MR. SPEAKER : I am not interested. I do not know. The Chair is not expected to know. My duty is to receive the call-attention notice. If correct information is not given, naturally the House has got the right to bundle them out. In some other Demands, even this evening itself, they can bundle them out and say that they should go because they had not given the correct information.

श्री अटल बिहारी वाजपेयी (बलरामपुर) : अध्यक्ष महोदय, आप उत्तर प्रदेश के मामले पर एक अल्प-कालिक चर्चा का मौका दीजिए।

MR. SPEAKER : Not now. Let us see. For the adjournment motion given notice of by Mr. Nath Pai, I said, 'Why adjournment motions now'.....

SHRI NATH PAI : Very richly deserves, Sir.

MR. SPEAKER : But during Budget demands if we take up adjournment motions, we will only lose time. If you want only information about what is happening in U. P., that is all right and I admitted a calling attention motion. Therefore, as I said, we will see later on, not now. Meanwhile, something has come in Bengal, Calcutta hospital, etc.

SHRI HEM BARUA : May I submit very humbly, Sir ?

श्री शिव नारायण : अध्यक्ष महोदय, यह तो आसाम से आते हैं, मैं तो उत्तर प्रदेश से आता हूँ। मुझको भी मौका दीजिए।

अध्यक्ष महोदय : आप भी बोलिएगा। मैं बुलाऊँगा अभी।

SHRI HEM BARUA : May I submit, Sir, that certain decisions were arrived at in the recent Speakers' Conference and I would say those decisions were judicious decisions and right decisions also.

MR. SPEAKER : But how does it arise here ?

SHRI HEM BARUA : It is very relevant, Sir. Here is the Minister.....

SHRI NATH PAI : It is very relevant.

SHRI HEM BARUA : Should I remind you of those decisions ?

MR. SPEAKER : Not necessary. Everybody knows it.

SHRI HEM BARUA : Now, Sir, cer-

tain decisions were arrived at the Speakers' Conference for the whole country and these decisions must provide the guidelines for the country and with that purpose, possibly, you took the leadership in arriving at those decisions.

SHRI S. M. BANERJEE : For the guidance of the Governors also.

SHRI HEM BARUA : Sir, here is the Minister who said, these decisions are in general terms and, therefore, he is not bound by those decisions Sir, he is trying to subvert the decisions of the Speakers' Conference.

MR. SPEAKER : No, No. I do not want Mr. Chavan to answer this question as it will raise so many things. Please do not try to put me in an embarrassing position. These decisions have been engaging the attention of all concerned. It is for the whole country including U. P..... (Interruptions).

SHRI S. M. BANERJEE : U. P. is part of India, Sir.

MR. SPEAKER : They have been engaging the attention of the Government. The Home Ministry has to examine them and the Government of India has to take a decision. These things naturally take time. Not that, just because three days back we have passed a resolution, on the fourth day they must begin implementing them. Whatever it is, some occasion, whether it is question-hour, short-notice question or call attention, has to be taken. (Interruptions).

अध्यक्ष महोदय : श्री शिवनारायण, आप यू० पी० के बारे में बोलना चाहते थे, वह तो खत्म हो गया।

श्री शिव नारायण : अध्यक्ष महोदय कोई आसाम से आया, कोई महाराष्ट्र से आया, कोई बम्बई से आया। उस को तो आप ने बोलने का मौका दिया। आई रेप्रेजेंट उत्तर प्रदेश। आई मस्ट गेट ए चान्स।

अध्यक्ष महोदय : वह तो ठीक है श्रीर

There is a chance now that the hon. Member may be taken as Chief Minister there. (Interruptions)

Now before going to the next item...

श्री रवि राव (पुरी) : अध्यक्ष महोदय, मेरा यह निवेदन है कि कलकत्ता के अन्दर 500 अस्पताल वर्क्स की भूमियां जला दी गईं, औरतें रास्ते पर पड़ी हैं, सरकार को कुछ उनके लिए अलटरनेटिव अर्रेंजमेंट करना चाहिए...

MR. SPEAKER : I know. The hon. Member has written to me. I am only pleading on his behalf.

श्री रवि राव : हास्पिटल एम्प्लायीज को क्यों हटाया गया... (व्यवधान)...

MR. SPEAKER : I am myself saying that. I got your telegram. Not only that, yesterday, Mr. Hiren Mukerji and other Members came to me and they were also telling me about the hospital. I am trying to get some information from the Minister. I think the Government is also aware of it and they must be looking into it. They too must have got telegrams. I am also communicating with them on your behalf.

श्री श्रीचन्द्र गोयल (चण्डीगढ़) : अध्यक्ष महोदय, मैंने भी हरयाणा के सम्बन्ध में दिया है, 31 तारीख से हरयाणा के कर्मचारी भूख हड़ताल पर बैठे हैं चण्डीगढ़ में...

17.45 hrs.

PAPERS LAID ON THE TABLE

Jayanti Shipping Company (Board of Control) Amendment Rules

THE MINISTER OF TRANSPORT AND SHIPPING

Dr. V. K. R. V. RAO : I beg to lay on the Table a copy of the Jayanti Shipping Company (Board of Control) Amendment Rules, 1968, published in Notification No. G.S.R. 523 in Gazette of India dated the 23rd March, 1968, under sub-section (2) of section 19 of the Jayanti Shipping Company (Taking over of Manage-

ment) Act, 1966. [Placed in Library. See No. LT 828/68].

Notifications under Essential Commodities Act

THE MINISTER OF STATE IN THE MINISTRY OF FOOD, AGRICULTURE, COMMUNITY DEVELOPMENT AND COOPERATION (SHRI ANNASAHIB SHINDE) : I beg to lay on the Table :

(1) A copy each of the following Notifications under sub-section (6) of section 3 of the Essential Commodities Act, 1955 :—

- (i) The Inter-Zonal Wheat and Wheat Products (Movement Control) Second Amendment Order, 1968 published in Notification No. G.S.R. 622 in Gazette of India dated the 28th March, 1968.
- (ii) The Northern Rice Zone (Movement Control) Order, 1968, published in Notification No. G.S.R. 623 in Gazette of India dated the 28th March, 1968.
- (iii) G.S.R. 624 published in Gazette of India dated the 28th March, 1968 rescinding certain Orders issued under the said Act.
- (iv) G.S.R. 625 published in Gazette of India dated the 28th March, 1968.
- (v) The Mysore Foodgrains (Regulation of Export) Amendment Order, 1968, published in Notification No. G.S.R. 626 in Gazette of India dated the 28th March, 1968.
- (vi) The Uttar Pradesh Coarse Foodgrains (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 627 in Gazette of India dated the 28th March, 1968.
- (vii) The Delhi Coarse Grain (Export Control) Amendment Order, 1968, published in Notification No. G.S.R. 628 in Gazette of India dated the 28th March, 1968.
- (viii) The Delhi Specified Food Articles (Movement Control) Amendment Order, 1968, published in Notification No. G.S.R. 629 in Gazette of India dated the 28th March, 1968.